



F. No. 14-42/CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-42/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. P. Nandini No. NIL dated 30.09.2019 **received** in this office on 03.10.2019, under RTI Act 2005, the information received from **Administration Section** containing 01 page is enclosed herewith for your reference please.


Therefore, you are requested to please acknowledge the receipt and deposit Rs. Nil (@ 2/- per page) to this Tribunal by cash or DD in favor of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

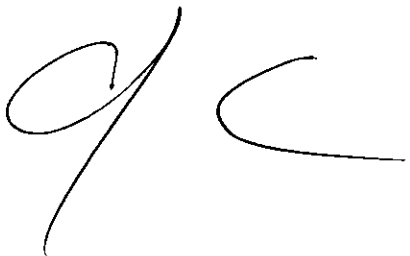
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.

Encl:As above


CPIO
CESTAT New Delhi
Date: 23.10..2019

To

Smt. P. Nandini
G-1 Krishna Bhagawathi Apartments,912-D,
Kalaivaanar Street,Ram Nagar North Extension,
Madipakkam, Chennai-600091.(M.No.9444231523)



23/10/19
ISSUANCE
SIGNATURE OFFICER (CPIO)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110 066

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016 - Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066

5

Dated: 21.10.2019
I.D. No. 14-42/2019

ADMINISTRATION SECTION


Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application Ref. No. Nil dated 30.09.2019 received in this office vide letter dated 30.09.2019 in CPIO I.D. No. 14-42/2019 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point A - The copy of verified pay-fixation order is enclosed herewith.

Point B - The pay fixation to a higher grade pay of Rs. 4600/- applicable w.e.f. 01.01.2006 has not been granted to Junior Hindi Translator in CESTAT.


(Mohinder Singh)
Deputy Registrar

To

CPIO/Accounts Officer, CESTAT, New Delhi

File No. 12(1)/CEGAT/Admn.2003-Part-II
CUSTOMS EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
 West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 10 June 2019

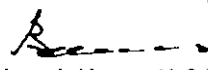
OFFICE ORDER

Consequent upon the judgement by the Hon'ble Delhi High Court Order dated 3.04.2019 in W.P.(C) 7611/2017 in the case of UOI vs. Smt. Anjani, Hindi Translator, the pay of Smt. Anjani, Hindi Translator is fixed hereunder. As per Para 12 of the judgment, the pay is to be fixed in the pay scale of 5500-9000/- w.e.f. 24.10.2003, from the date of joining in CESTAT and consequently as per the 6th CPC Revised Pay Rule 2008 vide O.M. dated 24.11.2008 of DoE, MoF in the pay scale of Rs. 6,500-10,500/- w.e.f. 1.1.2006. Therefore, the pay is being fixed under Rule FR 22(I) (a)(i) in 5th CPC Revised Pay Rules 1996, 6th CPC Revised Pay Rule 2008 & as per (7th CPC pay matrix) Revised Pay Rule 2016 as under:

S No	PARTICULARS	BASIC PAY
1.	Basic pay granted as per O/o No. 13/6/2002-O.L. (Services) dt 2.4.2004 in the pay scale of Rs. 5500-175-9000/- w.e.f. 24.10.2003	Rs. 5500/-
2.	Basic pay after annual increment dt 1.10.2004	Rs. 5675/-
3.	Basic pay after annual increment dt 1.10.2005	Rs. 5850/-
4.	Basic pay granted as per the O.M. 1/1/2008-IC dated 24.11.2008 and 27.11.2008 of Ministry of Finance, Dept of Expenditure, Implementation Cell in the Pay scale of Rs. 6500-10500/- w.e.f. 1.1.2006 as per Revised Pay Rule 2008 (6 th CPC)	Rs. 6500/-
5.	Pay fixed as per Revised pay rules 2008 and as per fixation table w.e.f. 1.1.2006 in Pay Band 2 with Rs. 4200/- (as per O.M. No. 1/1/2008-IC dt 24.11.2008 and 27.11.2008)	Rs. 12090/- plus Rs. 4200/- G.P.
6.	Basic pay after annual increment dt. 1.07.2006	Rs. 12580/- plus Rs. 4200/- G.P.
7.	Basic pay after annual increment dt. 1.07.2007	Rs. 13090/- plus Rs. 4200/- G.P.
8.	Basic pay after annual increment dt. 1.07.2008	Rs. 13610/- plus Rs. 4200/- G.P.
9.	Basic pay after annual increment dt. 1.07.2009	Rs. 14150/- plus Rs. 4200/- G.P.
10.	Basic pay after annual increment dt. 1.07.2010	Rs. 14700/- plus Rs. 4200/- G.P.
11.	Basic pay after annual increment dt. 1.07.2011	Rs. 15270/- plus Rs. 4200/- G.P.
12.	Basic pay after annual increment dt. 1.07.2012	Rs. 15860/- plus Rs. 4200/- G.P.
13.	Basic pay after annual increment dt. 1.07.2013	Rs. 16470/- plus Rs. 4200/- G.P.
14.	Consequent upon 1 st MACP w.e.f. 24.10.2013, Financial upgradation grntd vide O/o dt 14.07.2014 fixing Gr pay of Rs. 4600/-	Rs. 17090/- plus Rs. 4600/- G.P.
15.	Basic pay after annual increment dt. 1.07.2014	Rs. 17740/- plus Rs. 4600/- G.P.
16.	Basic pay after annual increment dt. 1.07.2015	Rs. 18410/- plus Rs. 4600/- G.P.
17.	Basic pay granted Revised Pay Rule 2016 (7 th CPC) dt 1.01.2016 (Rs. 18410/- plus Rs. 4600/- G.P.)*2.57	Rs. 60400/- (Level 7, Index 11)
18.	Basic pay after annual increment dt. 1.07.2016	Rs. 62200/- (Level 7, Index 12)
20.	Basic pay after annual increment dt. 1.07.2017	Rs. 64100/- (Level 7, Index 13)
21.	Basic pay after annual increment dt. 1.07.2018	Rs. 66000/- (Level 7, Index 14)

NEXT DATE OF INCREMENT WILL BE 1.07.2019

NOTE- This order is issued subject to audit by PAO and if any excess amount has been found to be paid, the same shall be recovered from the salary of the official.


(Bineesh Kumar K.S.)
Registrar

Copy to:

1. Accounts Officer, Pay & Accounts Office, Ministry of Finance, Dept of Revenue, Delhi.
2. Accounts Officer, CESTAT, Delhi.
3. Smt. Anjani, Hindi Translator, CESTAT, New Delhi.
4. Personal file/Office copy/Guard file.

(2)

F. No. 14-42/CESTAT/CPIO-ND/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-42/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Shri/Smt. P. Nandini, (No.Nil dated 30.09.2019) **received**, in this office on 03.10.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-42/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 22.10.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

1. **If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
2. **RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
3. **Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 04.10.2019

For Compliance to:

Administration Section.

Copy to: (For Information)

Smt. P. Nandini
G-1 Krishna Bhagawathi Apartments,912-D,
Kalaivaanar Street,Ram Nagar North Extension,
Madipakkam, Chennai-600091.(M.No.9444231523)

ISSUED ON
M 4/10/19
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066

21/10/19
4-10-19

9C

Dated 30th September 2019

From

P. NANDINI
G-1 Krishna Bhagawathi Apartments
912-D, Kalaivaanar Street
Ram Nagar North Extension
Madipakkam, CHENNAI – 600 091
Mobile : 9444231523
Email : nicenandu@gmail.com

To

The Public Information officer
Customs, Excise and Service Tax Appellate Tribunal
West Block No.2, R.K.Puram, New Delhi – 110 066

Respected Sir,

Sub: Request of information under RTI Act 2005
Ref: Judgment dated 13.11.2013 in OA NO.1844 OF 2012 of Hon'ble CAT
Delhi .

**

I request you to furnish the following information and I am enclosing herewith the Indian Postal Order for Rs.10/- for providing the same.

01. Please refer to the above referred court case. Whether Ministry of Home Affairs, Dept of Official language OM No.13/6/2002-(OL)S dated 11.2.2003 granting the upgraded pay scales of Rs.5500-175-9000 /6500-200-10500 /7500-250-12000 notionally w.e.f. 1.1.1996 and actual benefit w.e.f. 11.02.2003 has been granted to Junior Hindi Translator/Senior Hindi Translator/ AD(OL) of your department. If yes copy of the order along with the copy of pay fixation order in respect of the applicants in the above said OA may please be furnished to the undersigned.
02. Whether higher grade pay of Rs.4600/- has green granted w.e.f. 1.1.2006 to Junior Hindi Translators. If yes copy of the orders along with pay fixation orders granting Rs..4600/- as grade pay w.e.f. 1.1.2006 to all the Junior Hindi Translators of your office may please be furnished to the undersigned.

- Thanking you

Encl: IPO for Rs.10/-

42F 637602
dt 30/9/19

Yours faithfully

P. Nandini
P.NANDINI

①
m. Mahesh Gh
Hyd
03/10/19

Adm